

Date: 11.06.2012

Subject: Minutes of the Ninth Authority meeting held on 6th June, 2012

The minutes of the Ninth Authority meeting held on 6th June, 2012 as approved by Chairperson, are enclosed for necessary action.

Encl: Minutes of 9th Authority meeting

Annexures:

- I. Attendance Sheet
- II. CEO's Report

(Asim Choudhary)
Dir (Admin.)

Distribution:-

1. Ms. Mona Malhotra Chopra, 206, Aurobindo Place Market Aurbindo Marg, Hauz Khas, New Delhi-110016.
2. Ms. Indrani Kar, India Habitat Centre Core 4 A, 4th Floor, Lodhi Road , New Delhi-110003
3. Ms. Vasundhara Promod Deodhar, C/o Mumbai Grahak Panchayat, Grahak Bhawan, Sant Dnyaneshwar Marg,J.V.P.D., Vile Parle West, Mumbai-400056
4. Mr. Bejon Mishra, E-15/A, First Floor, East of Kailash, New Delhi-110065
5. Dr. S. Girija, National Institute of Fisheries Post , Harvest Technology and Training Post Box No.1801, Cochin-682016
6. Sh. Praveen Prakash (IAS), Institute of Preventive Medicine , Public Health Laboratories and Food (Health) Administration Narayanaguda , Hyderabad – 500029
7. Sh.C. Rana (IAS), NRHM , Department of Health, Government of Haryana, Bays No.55-58, Paryatan Bhawan, Sector -2, Panchkula, Harayana

8. Sh. Sanjay Kumar(IAS), State Health Society, Parivar Kalyan Bhawan , Sheikhpura, Patna-800014
9. Sh. Kaling Tayeng (IAS), Department of Health & Family Welfare ,Naharlagun Itanagar, Arunachal Pradesh-791111
10. Dr. S. K. Paul, Directorate of Health Service, Andaman & Nicobar Administration Secretariat , DHS Office , Port Blair – 744102
11. Dr. (Smt.) T.A. Kadarbhai, C/o Krishi Vigyan Kendra, Sharda Nagar, At/Post, Malegaon Colony, Taluka Baramati Dist.Pune-413115
12. Sh. V. Balasubramaniam, Prawn Farmers Federation of India , 108/1, Rainbow Drive Layout, Sarjapur Road, Near Wipro Corporate Office , Bangalore-560035
13. Sh. Atanu Purkayastha, Joint Secretary, Room No. 244, 2nd Floor, Department of Agriculture and co-operation , Krishi Bhawan , New Delhi-110001
14. Sh. Asit Tripathy, Joint Secretary, Ministry of Commerce, Department of Commerce & Industry , Udyog Bhawan, New Delhi
15. Dr. U. Venkateshwarlu, Joint Secretary, Panchsheel Bhawan , Ministry of Food Processing, August Kranti Marg, New Delhi-110049
16. Sh. Manoj Parida, Joint Secretary, M/o Consumer Affairs , Food and Public Distribution Department of Consumer Affairs, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi-110001
17. Sh. Arun K. Panda, Joint Secretary, Ministry of Health & Family Welfare, Room No. 254, A wing, , Nirman Bahwan, New Delhi-110001
18. Dr. G. Narayana Raju, Joint Secretary, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi
19. Sh. M.P. Singh, Advisor, Ministry of Micro , Small and Medium Enterprises, Office of the Development Commissioner (Micro , Small and Medium

Enterprises), 7th Floor, A Wing, Nirman Bhawan, Maulana Azad Road , New
Delhi

Copy To:

1. PPS to CP
2. PS to CEO
3. All Directors, FSSAI including laboratories
4. Content Manager, FSSAI

FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
FDA BHAWAN, KOTLA ROAD,
NEW DELHI- 110002.

Minutes of the Ninth Meeting of FSSAI held on 6th June, 2012 at 1100 hrs at FDA Bhavan, New Delhi

Sh. K. Chandramouli, Chairperson extended a warm welcome to all the members. The participants then introduced themselves. List of participants who attended the meeting is at Annexure – I. Leave of absence was granted to the members who could not attend.

Chairperson acknowledged the contributions made by the previous Chairperson and Chief Executive Officer of the authority and to have taken forward the provisions of the Act, Rules and Regulations after the same were notified.

During the public consultation and comments of the stakeholders, a large cross section of the society were consulted as the provisions of Food Safety and Standards Act affects each and every citizen of the Country.

He also briefed the members about developments which had taken place after the last meeting as well as the level of the implementation process after notification of Food Safety and Standards Regulations 2011. The renewal of licenses is to be completed before 5th Aug 2012, which would require concerted effort at all levels by facilitating through simplified and easy steps.

Item No. I: Oath by Members

The new members took the oath of office and secrecy in terms of section 7(3) of the Food Safety and Standards Act, 2006 and rule 16 of the Food Safety Standards Authority of India rules, 2008, and also signed the “Annual Declaration of Interest”.

Item No. II: Disclosure of Interest by Members

All the members present during the meeting signed the “Specific Declaration of Interest” in respect of the agenda items to be considered in the meeting, before the start of the proceedings.

Item No.III: Confirmation of Minutes of the last meeting held on 29th June, 2011

The Authority confirmed the minutes of the eighth meeting of the Food Authority held on 29th June, 2011.

Item No. IV: Chief Executive Officer's Report – Working of FSSAI 2011-2012

The Authority took note of CEO's report circulated about activities of FSSAI during the year 2011-2012. A copy of CEO's report is at Annexure – II. The challenges before the Authority during the year 2012-2013 were also spelt out.

Joint Secretary(Health) informed that while making presentation before the Plan Members for 12th Plan outlay of Food and Drugs, it was desired that a draft scheme be formulated which will include an MOU with states so that they strengthen their enforcement machinery, laboratories, I.E.C (Information, Education and Communication) activities so that once the money is disbursed the outlay could be utilized immediately. Similar scheme is framed by DCG (I). He also informed in the meeting that for the first time a budget head under the FSSAI has been opened.

Agenda Item No.1: Draft Standards for Olive Oil.

The standard of Olive oil was discussed. The meeting of the Authority unanimously approved the draft standards for olive oil.

Agenda Item No. 2: Draft Standards for Caffeinated Beverages.

The standard of caffeinated beverages was discussed thoroughly and the following decisions were taken considering the suggestion/ observations from the members:-

- Ms. Mona Malhotra said the words “and sportspersons” may be deleted from the clause 4(b).
- Warning to the consumer “Not recommended for children, pregnant or lactating women, persons sensitive to caffeine” should be displayed in the principle display panel in **bold** with a **bigger font**.
- Clause 4(f): “No nutrition information including vitamin and nutritive claims will be given on the label”- should be deleted in the draft standards, as it went against the labelling Regulations.

Member Ms. Deodhar pointed that the positioning of message, font size to have prominence and important messages as far as possible should be bilingual English and Hindi languages. The Chairperson agreed with this suggestion. Action in the matter to be initiated.

Agenda Item No. 3: Use of Nutritional Ingredient in various food items.

The Food Authority noted the recommendation of the Scientific Panel on Functional Foods, Nutraceuticals, Dietetic Products and other Similar Products and Scientific Committee on the draft notification of the Central Committee of Food Standards (CCFS). The draft notification for use of nutritional ingredient in various food items was approved with following suggestion/ changes:-

- Ms. Deodhar said that under clause 2(III), “Infant Foods” section, the word conspicuously has been mentioned which should be defined in the Food Safety and Standards (Packaging and Labelling) Regulations, 2011.

- Ms. Girija stated that in the standards for Fortified Atta and Fortified Maida, ‘any extraneous matter including’ may be added in the text and the final text may be read as “It shall be free from any extraneous matter including rodent hair and excreta”.

- Ms. Indrani Kar pointed out that Zinc has been excluded as an ingredient for fortified atta. To this, Director (QA&S) clarified that Panel had discussed the matter and referred to Indian Council of Medical Research (ICMR) for comments.

Agenda Item No. 4: Amendment to Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011.

The Food Authority noted the recommendation of the Scientific Panel on pesticides and antibiotic residues and Scientific Committee on the draft notification approved by the CCFS and approved the draft.

Agenda Item No. 5: Blue Tinted Plastic containers used for bulk packaging, mineral water and packaged drinking water.

The Food Authority noted the recommendation of the Scientific Panel on contaminants in food chain and Scientific Committee and approved the Blue Tinted Plastic containers used for bulk packaging, mineral water and packaged drinking water.

Agenda Item No. 6: Recommendation of 2nd meeting of Scientific Panel on food additives, flavouring, processing aids and material in contact with food held on 25.07.2011.

The Food Authority took note of the recommendations of the Scientific Panel on food additives, flavourings, processing aids and materials in contact with food and Scientific Committee regarding Ban on Potassium Bromate as Food Additive, Use of Carboxymethyl Cellulose as an Emulsifying and Stabilizing Agent in various foods (Chocolate, Dressings and Sauces), Use of Gellan Gum in Dairy based drinks, Use of Methyl Cellulose in Bread Biscuits, Cakes, Pastries and Mayonnaise/ Salad dressing and approved the recommendations.

Agenda Item No. 7: Recommendation of 3rd meeting of Scientific Panel on food additives, flavouring, processing aids and material in contact with food held on 02.11.2011

The Food Authority considered the recommendations of the Scientific Panels on food additives, flavourings, processing aids and materials in contact with food and Scientific Committee on Use of Polydextrose (INS 1200) in Carbonated and non carbonated beverages and approved the recommendations.

Agenda Item No. 8: Fixing of Antibiotics Limit in Honey.

The Food Authority took note of the recommendations of the Scientific Panel on pesticides and antibiotic residues and Scientific Committee for fixation of antibiotics in honey and unanimously approved the recommendations.

Joint Secretary from Agriculture ministry informed that National Bee Board is the agency which testifies and makes farmers aware about safety. Chairperson informed that once the standards are prescribed, the same would be communicated to Agriculture ministry.

Agenda Item No. 9: Draft Import Regulations.

The Food Authority unanimously approved and recommended for draft notification inviting comments and suggestions from all stakeholders.

Sh. Bejon Mishra commented that since the draft had become old it needed to be considered again and afterwards could be put up for public consultations.

With reference to a certification agency for standards certification, it was clarified that pre-arrival notification provision exists in chapter 5 provision 23 of draft regulations, which would take care of such certification.

Agenda Item No.10: Information to Authority

(a) Advisories issued by the Authorities after 2010

(b) Options exercised by employees transferred to FSSAI under Section 90 of FSS Act,2006

The agenda was placed before the members of the Authority for information and no comments were received.

Agenda Item No.11: Relaxation to travel by other than National carrier in exigencies for scientific and other technical staffs

The members agreed with the proposal that travel of officers and experts by any Airlines other than Air India in the designated class should be allowed in the event of travel by Air India not being possible, dependent on the exigencies.

It was also felt that tickets should not be restricted to certain identified travel agents. Purchase of tickets should be made acceptable as long as price of tickets are as per established norms.

Additional Item: Training Programme for Food Safety Regulators for Authority meeting

The training plan as proposed was approved. Ms. Vasundhara Deodhar highlighted that Mumbai Grahak Panchayat was willing to educate consumers about the FSS Act, 2006.

Other items: Suggestions and contributions.

1. Proposal of Food Safety Commissioner, Andhra Pradesh about online registration be made on automatic mode with post facto inspection, was agreed.

2. Dr. Girija 's request for a separate scientific panel for Fish and Fishery product was felt an important issue in context of increasing imports and unanimously agreed to be explored seriously.

3. The member unanimously authorized the Chairperson to take forward the various policies, duties and functions of the Authority including its work plans without bringing each item to the meeting, the same could be approved by circulation wherever necessary. The Chairperson mentioned that a suitable personnel policy which included recruitment, promotional, services conditions etc. of its employees needed to be drawn. The meeting authorized the Chairperson to finalize and bring it to the notice of the other members through circulation if found necessary.

4. Confederation of Indian Industry stated that decisions taken by CCFS on Standards have not been considered. In this regard, Director (QA&S) clarified that all such decisions have been incorporated in the new standards and notified under FSS Regulations.

5. Ms. Indrani Kar suggested that the activities which are taken up in FSSAI should get reflected in the FSSAI website and needs to be updated on continuous basis. This suggestion was agreed.

The next meeting was tentatively fixed for the later part of August 2012. Meanwhile important issues which needed the approval of the Authority would be circulated amongst the members.

The meeting ended with a vote of thanks to the Chair.

Director (Administration)

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